

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2978 2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.12.09.2019/NCLAT/UR/1177

In the matter of:

Gautam R Padival and Others Appellants

Versus

The Karnataka Theatres Limited and Others Respondents

Appearance: Mr. Utkarsh Joshi, Advocate for the Appellants.

24.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 12.09.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 13.09.2019 and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 21.09.2019. It is stated in the Interlocutory Application (IA) that as the Appellant resides in the town of Mangalore, in south India, it took additional time for him to send original documents / information necessary for curing the defects. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 26.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Ranjan Kumar)
Registrar (I/c)